

**GOVERNMENT OF INDIA  
MINISTRY OF PARLIAMENTARY AFFAIRS**

**LOK SABHA  
UNSTARRED DIARY NO. – 641  
TO BE ANSWERED ON 01.12.2021**

**Manual of Parliamentary Procedures**

**641 Shri Benny Behanan**

**Will the Minister of Parliamentary Affairs be pleased to state:**

- a. Whether the Ministry has received an Office Memorandum from the Ministry of Law and Justice dated February 17, 2014 requesting the Ministry to suitably amend the Manual of Parliamentary Procedures in the Government of India to incorporate public consultation procedures, and if so, the details thereof;
- b. Whether the Ministry has amended the Manual of Parliamentary Procedures in the Government of India in accordance with this memorandum;
- c. if so, the details there of and if not, the reasons therefor;
- d. whether the Ministry has implemented the provisions for public consultation as required under Pre Legislative Consultation Policy, 2014; and
- e. if so, the details there of and if not the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND  
MINISTER OF STATE IN MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

**(a), (b) and (c)** Yes, the Ministry had received an Office Memorandum No. 11(35)/2013-L1 dated 17.02.2014 from Legislative Department (Ministry of Law and Justice) regarding issues related to Pre-legislative Consultative Policy (PLCP) with request to take necessary action on the Manual for Parliamentary Procedures in the Government of India, to the extent required, for suitable modification. Accordingly, the initiatives were taken for modification of the Manual of Parliamentary Procedures in the Government of India. After receiving suggestions from all Ministries/Departments and both the Secretariats of the Parliament, the modified 4<sup>th</sup> Edition of the Manual of Parliamentary Procedures in the

Government of India was published in 2019, in consultation with Ministry of Law and Justice which is available on the Ministry's Website i.e. [www.mpa.gov.in](http://www.mpa.gov.in). Provisions related to Pre-Legislative Consultation are given in Para 9.2 (a) to 9.2(d) of the Manual of Parliamentary Procedures of the Government of India.

**(d) and (e)** Yes, Provisions regarding pre-publication of Rules etc. has also been incorporated in the Manual at Para 11.2 of the Manual of Parliamentary Procedures of the Government of India.

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